

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-2" : DELHI
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
ITA.No.6158/Del./2019
Assessment Year 2017-2018

Smt. Madhu Gupta, H.No.H-3/1, Model Town, Part-III, Delhi – 110 009 PAN AAHPG4894P	vs.	The ACIT, Central Circle-19, Jhandewalan Extn., New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Ravi Pratap Mall, Advocate.
For Revenue :	Shri R.K. Gupta, Sr. D.R.

Date of Hearing :	08.10.2020
Date of Pronouncement :	08.10.2020

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-27, New Delhi, Dated 28.06.2019, for the A.Y. 2017-2018.

2. We have heard the Learned Representative of both the parties through video conferencing and perused the material available on record.

3. The Learned Counsel for the Assessee at the outset submitted that assessee has filed Declaration in Form Nos.1 and 2 with the Income Tax Department under the Direct Taxes VIVAD SE VISHWAS SCHEME, 2020 to settle the matter. He has, therefore, submitted that appeal could be disposed of in terms thereto. Copy of Form Nos. 1 and 2 Dated 10.08.2020 are placed on record.

4. In view of the above fact, since assessee has availed the benefit under VIVAD SE VISHWAS SCHEME, 2020 to settle the matter, therefore, the appeal of the assessee stands disposed of in terms thereof, subject to approval of the same by the Competent Authority. Appeal of the assessee is accordingly disposed of.

5. In the result, appeal of the assessee disposed of.

Order pronounced in the open Court.

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 08th October, 2020

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.